

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1514/94

Date of Order: 11.9.96

BETWEEN :

Kum. Malini Krishnamoorthy

.. Applicant.

AND

1. Union of India, through the Secretary to the Govt. of India, Ministry of Personnel & Training, Central Secretariat, North Block, New Delhi.
2. Ministry of Home Affairs, Through its Secretary, Government of India, Central Secretariat, North Block, New Delhi.
3. State of Karnataka, Through the Chief Secretary, Government of Karnataka, Bangalore.
4. S.V.P.National Police Academy, Through its Director, Shivarampally, Hyderabad-252.
5. Government of Assam-Meghalaya, Rep. by its Chief Secretary to the Government of Assam-Meghalaya, Secretariat, Gauhati, Assam State.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Suryanarayana

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

None for the applicant. Mr.V.Rajeswara Rao for Mr.N.V.Ramana, learned standing counsel for the respondents.

2. This OA is filed praying for a direction to Respondents 1&2 herein to allow the cadre transfer of the applicant from Assam-Meghalaya cadre to that of Karnataka cadre.

3. Today the learned standing counsel produced the notification No.13011/26/94-AIS(I), dated 9.9.96, Wherein it is stated that the Central Government under the powers confirmed by Sub-rule (2) of Rule-5 of the Indian Police Service (Cadre)Rules, 1954 and with the concurrence of the Governments of Assam, Meghalaya and Karnataka transferred the applicant herein from the Joint IPS cadre of Assam-Meghalaya to the IPS cadre of Karnataka w.e.f. the date the applicant joined IPS cadre of Karnataka. In pursuance of the Central Government order No.13011/26/94-AIS(I), dated 27.1.95.

4. In view of the above notification, the application has become infructuous. Accordingly it is dismissed as infructuous. No costs.

5. (The notification dated 9.9.96 is taken on record)

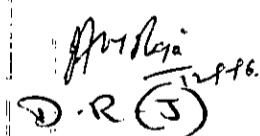


(R. RANGARAJAN)
Member (Admn.)

Dated: 11th September, 1996

(Dictated in Open Court)

sd



D.R. (J) 1996

O.A.NO.1514/94

Copy to:

1. The Secretary to Govt. of India,
Ministry of Personnel & And Training,
Central Secretariate, North Block,
New Delhi.
2. The Secretary, Govt. of India,
Ministry of Home Affairs,
Central Secretariat,
North Block, New Delhi.
3. The Chief Secretary,
Govt. of Karnataka,
State of Karnataka,
Bangalore.
4. The Director,
S.W.P.National Police Academy,
Sivarampally,
Hyderabad.
5. The Chief Secretary to Govt. of Assam-
Meghalaya, Govt. of Assam-Meghalaya,
Secretariat, Gohati, Assam State.
6. One copy to Mr.Y.Suryanarayana, Advocate,
CAT, Hyderabad.
7. One copy to Mr.N.V.Ramana, Addl.CGSC,
CAT, Hyderabad.
8. One copy to Library,CAT, Hyderabad.
9. One duplicate copy.

YLKR

3700/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

11/3/86

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

in

D.A. NO. 1514/94

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN *Instructions*
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

